



राष्ट्रीय हरित अधिकरण
प्रधान न्यायपीठ, नई दिल्ली

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

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File No. : NGT/PB/266/2015/242/2013
Dated : 4th May, 2016

ORDER

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government has specified Chennai as the ordinary place of sitting of the National Green Tribunal, Southern Zone Bench which shall exercise jurisdiction in the area/territorial jurisdiction of Kerala, Tamil Nadu, Andhra Pradesh, Karnataka, Union Territories of Pondicherry and Lakshadweep vide Notification No. S.O.1908 (E) dated 17.08.2011.

WHEREAS, in exercise of powers conferred under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3, Rule 4 & Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinarily sits, falling within its jurisdiction, and may prescribe circuit procedure in that regard.

WHEREAS, there is only one NGT, Southern Zone Bench at Chennai, which, in addition of its own sitting, cannot hold a Circuit Bench sitting.

Now, therefore, pursuant to the above Rules/orders/provisions and other enabling powers, special bench for the sitting of the Circuit Bench of the Southern Zone Bench of the National Green Tribunal, comprising :

Hon'ble Mr. Justice Swatanter Kumar
Hon'ble Mr. B. S. Sajwan

Chairperson
Expert Member

is constituted, which will hold its sitting at Kochi (High Court of Kerala at Kochi) on 23rd May, 2016 to hear and deal with the cases pertaining to the State of Kerala.


CHAIRPERSON
National Green Tribunal